

17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 356/97

Date of decision: June 9, 1998.

Between:

N.Siddiramulu.

Applicant

And

1. The Regional Provident Fund Commissioner (PF)
Central Government Department,
Andhra Pradesh Region, Barkathpura, Hyderabad.
2. The Employment Officer, District Employment Exchange,
Govt. of Andhra Pradesh, Nizamabad. 503002.

Respondents.

Counsel for the applicant: Sri A.Radhakrishna.

Counsel for respondents: Sri R.N.Reddy for R-1
Sri P.Naveen Rao for R-2

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble B.S.Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A))

Sri A.Radhakrishna for the applicant.

Sri R.N.Reddy for Respondent No.1 and

Sri Phaniraj for Sri Naveen Rao for Respondent No.2.

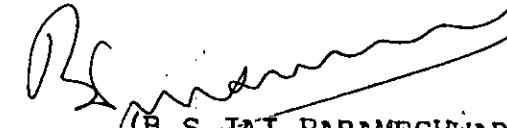


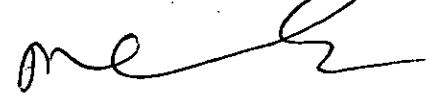


Sri A.Radha Krishna was informed by the learned counsel Sri R.N. Reddy for Respondent No.1 in regard to the contents of the letter dated 7-6-1998 and served a copy of the letter on him.

The applicant in this O.A., has not been selected as can be seen from the letter of the learned counsel for Respondent No.1 dated 7-6-1998. Hence the dismissal order indicated in the interim order is hereby confirmed.

The O.A., is dismissed. No costs.


(B.S.JAI PARAMESHWAR)
Member (J)
9690


(R.RANGARAJAN)
Member (A)

Date: 9th June, 1998.

Dictated in open Court.

*for the
trust
DNO*

sss.

Copy to:

1. The Commissioner, Regional Provident Fund Office, Barkatpura, Hyderabad.
2. The District Employment Officer, Nizamabad.
3. One copy to Mr.A.Radhakrishna, Advocate, CAT, Hyderabad.
4. One copy to Mr.R.N.Reddy, Addl.CGSC, CAT, Hyderabad.
5. One copy to Mr. P. Naveen Rao, Addl.CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

VLKR

22/6/98
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II COURT

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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :
M (J)

DATED: 9/6/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A.NO. 356/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

